

Chennai Port Trust. The Government of Tamil Nadu through TNSCB have taken up the construction of tenements for the eligible Project Affected Families (PAFs) under Rehabilitation and Resettlement (R&R) Package. Initially each PAF will be given an amount of Rs. 1000/- towards shifting allowance and Rs. 1000/- towards rental allowance for 21 months. In the mean time the tenements will be constructed by TNSCB under R&R Package before 21 months and shall be allotted to PAFs.

The acquisition of private permanent houses and structures (other than PAFs) along the alignment is being done as per NH Act.

(d) Does not arise.

**High level committee on the introduction of HSRPs**

731. SHRI N.R. GOVINDARAJAR: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether Government has constituted a high-level committee to look into the various aspects and problems resulting by introduction of High Security Registration Plates of vehicles throughout the country;

(b) if so, the composition, tenure and terms and conditions of the committee;

(c) whether the committee so constituted will look into the grievances of All India Private Vehicles Owners Association (AIPVOA), State Transport Departments and various firms connected with such business;

(d) if not, the reasons therefor; and

(e) by when the committee is likely to submit its report?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI MAHADEO S. KHANDELA) : (a) The Government has constituted a Committee under the convenorship of Joint Secretary (transport) in this Ministry to look into various aspects relating to implementation of HSRP.

(b) A copy of the Office Memorandum dated 10th September, 2009 is given in Statement (See below).

(c) to (e) The Committee will work within the ambit of the mandate given to it. This is a Standing Committee and will make its recommendations to the Government from time to time.

**Statement**

*Government of India Ministry of Road Transport and Highways ((MVL Section)*

Transport Bhavan,  
1, Parliament Street,  
New Delhi-110 001

No.H: 11028/2/2009-MVL Dated the 10th September, 2009

**Office Memorandum**

Subject- Review of implementation of Scheme of High Security Registration Plate (HSRP) in the country.

The undersigned is directed to say that this Ministry had amended Central Motor Vehicles Rules (CMVR) 1989 in 2001 to prescribe fitment of High Security Registration Plates (HSRP) in motor vehicles with a view to preventing the use of stolen vehicles in criminal activities.

2. In a Writ Petition No. 510 of 2005 titled “Manindar Singh Bitta vs. Union of India and Others”, the Apex Court, in its order dated 5th May, 2009 directed the States/Uts. to implement the scheme by 5th August, 2009. All the States/UTs were respondents in this case.

3. As per the information available with the Ministry, the scheme has been implemented only in Meghalaya, Sikkim and Goa. In Nagaland, it is likely to be implemented shortly. Non implementation of the scheme would definitely be viewed seriously by the court and it may amount to committing contempt of the Court.

4. The matter regarding implementation of the scheme was reviewed recently in this Ministry and it was held that the scheme be implemented as early as possible with all seriousness.

5. It has been decided to constitute a Committee with the approval of Competent Authority to look into the aspects for implementation of the Scheme.

6. The Composition of the Committee is as under:-

(i)	Joint Secretary (Transport) Ministry of Road Transport and Highways	—	Convenor
(ii)	Transport Commissioner, Karnataka	—	Member
(iii)	Transport Commissioner, Andhra Pradesh	—	Member
(iv)	Transport Commissioner, Goa	—	Member
(v)	Transport Commissioner, Sikkim	—	Member
(vi)	Mr. Mohammad Suleman, MD, MP State Road Transport Corporation (MRSRTC)		
(vii)	Representative of Automotive Research Association of India (ARAI)	—	Member
(viii)	Representative of Central Research Institute (CRRRI), Delhi	—	Member
(ix)	Representative of Central Institute of Road Transport (CIRT), Pune	—	Member
(x)	Director (Road Transport, Ministry of Road transport and Highways	—	Member - Secretary

7. The terms of reference of the Committee shall be:

- (i) to review the progress made in implementation of High Security Registration Plates in States/UTs from time to time.
  - (ii) to look into the cases of complaint relating to mis-utilising Security Features of HSRP and take immediate remedial action.
  - (iii) to suggest a set of guidelines for finalising tender specification by the State which will be suggestive in nature.
8. The Committee shall hold its meeting in Delhi or any other place as per decision of the Convenor.
9. TA/DA of the Members of the Committee, for attending the meetings of the Committee shall be borne by their respective Departments/Organisations.

(Anand Prakash)  
Director (Road Transport).  
Tel: 23719091

Copy to:-

1. Transport Commissioner, Govt. of Karnataka, 5th Floor, M.S. Building, Dr. Ambedkar Road, Bangalore-560001 (*Fax No. 22353783*).
2. Transport Commissioner, Govt. of Andhra Pradesh, Secretariat Building, Hyderabad (*Fax No. 040-23321300*).
3. Transport Commissioner, Govt. of Goa, Transport Department, Secretariat Annexe, Porvorim-Goa (*Fax 832-2419684*).
4. Transport Commissioner, Govt. of Sikkim, Motor Vehicle Department, Privahan Bhavan, Gangtok-737101.
5. Mr. Mohmmad Suleman, MD,MP State Road Transport Corporation (MRSRTC).
6. Shri Shrikant R. Marathe, Director, Automotive Automotive Research Association of India (ARAI) P.O.Box No. 832 Pune, 411004 (*Fax No. 020 25434190*)
7. Shri P.K. Nanda, Director, Central Road Research Institute (CRRI), Mathura Road Delhi-110020 (*Fax No. 011-26845943*)
8. Shri R .Balasubramanian, Director Central Institute of Road Transport (CIRT), Pune Post Box No. 1897 Pune Nasik Road Pune-411026 (*Fax No. 020-27125426*)

*Copy also forwarded to:*

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PPS to Secretary (RT&H)  
PA to JS(T&A)  
PA to Dir (RT)